

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.981/92

Date of Order: 16.12.1992.

BETWEEN:

Sri S.R.Shenoy

.. Applicant.

A N D

1. The Railway Board,
Government of India,
Ministry of Railways,
Represented by its Secretary,
New Delhi.
2. The General Manager,
S.C.Rly., Secunderabad.
3. The Chief Electrical Engineer,
S.C.Rly., Secunderabad.
4. Senior Divisional Electrical
Engineer ~~S.C.Rly.~~, Secunderabad.
5. Chief Personnel Officer,
S.C.Rly., Secunderabad. .. Respondents.

Counsel for the Applicant

.. Mr.G.Bikshapathy

Counsel for the Respondents

.. Mr.V.Rajeswara Rao
for
Mr.N.V.Kamana

COKAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

T - C, 

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Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

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This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to promote the applicant to the post of Electrical Charge man along with other eligible categories such as Electrical Maistry and also to direct the respondents to consider the case of the applicant for further promotions fixing his pay in the appropriate grades and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

The facts giving rise to this O.A. in brief are as follows :-

The Petitioner was appointed as Khalasi in Central Railway, Bombay on 25.2.1959. He earned certain promotions while working in the Central Railway, Bombay. The was promoted as Assistant Progress Supervisor and to Secunderabad Division from November 1964 onwards. It is the grievance of the applicant that he made a representation to the CPO/SC and General Manager, South Central Rail requesting them to rectify the channel of promotion and to incorporate the category of Electrical Charge man as done in the Central Railway. The respondents have filed to respond to the re the applicant, the applicant has filed the application for the relief as indicated above.

Today we have heard Mr. G. B. for the applicant and Mr. V. Rajeswaran Standing Counsel for the respondent.

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Copy to:-

1. Secretary, Ministry of Railways, Railway Board, Govt. of India, New Delhi.
2. The General Manager, S.C.Railway, Secunderabad.
3. The Chief Electrical Engineer, S.C.Railway, Secunderabad.
4. Senior Divisional Electrical Engineer, South Central Railway, Secunderabad. (S.S.)
5. Chief Personnel Officer, South Central Railway, Sec-bad.
6. One copy to Sri. G.Bikshapathy, advocate, CAT, Hyd.
7. One copy to Sri. N.V.Ramana, SC for Railways, CAT, Hyd.
8. One spare copy.

Attn: RSM
Rsm/-

The record discloses that the applicant had put in a representation dated 10.6.1991 to the General Manager, South Central Railway, Rail Nilayam, Secunderabad for redressal of his grievance. The respondents do not seem to have passed final orders on the said representation of the applicant. In view of the facts and circumstances of the case we are of the opinion that the interest of Justice would be better served if this O.A. is disposed of by giving appropriate directions to the respondents.

Hence we direct the respondents to pass final orders on the representation of the applicant dated 10.6.1991 within 2 months from the date of the communication of this order if the representation of the applicant is not already disposed of. Append a copy of the representation dated 10.6.1991 to the order to be communicated to the respondents for their immediate reference.

The parties shall bear their own costs.

T. Chandrasekhar Reddy
(T. CHANDRASEKHARA REDDY)
Member (Jud1.)

Dated: 16th December, 1992

(Dictated in Open Court)

sd

8/12/92
Deputy Registrar (Jd)

Contd - - -

R.M. 18/12/92 (15) O.A-981/92

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CHECKED BY APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR. V.C.

AND

THE HON'BLE MR.R. BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 16/12/1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No.

in

O.A. No.

787/92

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.

